

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 958/98

New Delhi: this the 1<sup>st</sup> JUNE, 1998.

HON'BLE M.R.S. R. ADIGE VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI MEMBER (A).

P.N. Upadhyay,  
s/o Shri K.N. Upadhyay,  
R/o 13, Kadambani Apartment,  
Sector -9, Rohini,  
New Delhi,  
working as Asstt. Production Manager (OP)  
under Respondent No. 4

2. Shri P.K. Behera,  
s/o Shri P.C. Behera,  
working as Asstt. Production Manager (OP)  
in the Dte. of Advertising & Visual Publicity,  
PTI Building,  
Parliament Street,  
New Delhi -01

.... applicants.

(By Advocate: Shri T.C. Agarwal)

Versus

Union of India through

1. Secretary to the G/I,  
Ministry of Information & Broadcasting, Shastri  
Bhawan, New Delhi-01.

2. Secretary,  
Department of Personnel & Training,  
GOI,  
New Delhi-01.

3. Secretary,  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi.

4. Director General,  
Dte. of Advertising & Visual  
Publicity, PTI Building,  
Parliament Street,  
New Delhi -01

.... Respondents.

(By Advocate: Shri S.M. Arif)

JUDGMENT

HON'BLE M.R.S. R. ADIGE VICE CHAIRMAN (A)

Applicants seek consideration for  
promotion to the post of Production Manager (OP)  
and connected reliefs.

(4)

2. Admittedly applicant has submitted a representation in respect of the aforesaid prayer on 30.3.98 (Annexure-A1) which still remains undisposed of.

3. The present OA is clearly premature in view of Section 20(2)(b) AT Act, as pointed out by respondents' counsel Shri Arif who has appeared in response to notice.

4. Meanwhile Shri Agarwal asserts that a DPC to consider promotions to the post of Production Manager(OP) is to be held shortly.

5. The OA is disposed of with a direction to respondents to dispose of applicants' aforesaid representation by a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to applicants within 3 months from the date of receipt of a copy of this order, and while doing so examine applicants' claims for being considered for promotion by the DPC. If any grievance still survives, it will be open to applicants to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The OA is disposed of accordingly at the preliminary hearing stage. No costs.

A Vedavalli  
(DR. A. VEDAVALLI )  
MEMBER(J).

Adi. h.g.  
( S. R. ADIGE )  
VICE CHAIRMAN (A).

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